

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1571  
ANSWERED ON:09.03.2007  
SETTING UP OF NATIONAL DATA CENTRE  
Adhalrao Patil Shri Shivaji;Singh Shri Prabhunath

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Union Government has decided to set up a National Data Centre (NDC) in the capital to curb tax irregularities as reported in "The Times of India" dated January 17, 2007;
- (b) if so, the details thereof along with facilities to be made available through NDC;
- (c) the time by which the NDC will become functional;
- (d) whether centralized data base in respect of direct and indirect taxes is being maintained by the Government;
- (e) if so, the details of taxes realized still outstanding as on date; and
- (f) the details of cases pending finalization in Income Tax Appellate Tribunal (ITAT) and other courts for more than 180 days, one year and three years separately?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a) Yes, Sir. As part of Perspective Plan on Comprehensive Computerisation, the Income-tax Department is working to establish National Data Centre with Primary Site (PS) at Delhi, Business Continuity Centre (BCP) site at Mumbai and Disaster Recovery (DR) site at Chennai.

(b) National data Centre will enable all the Assesssing Officers to access a common network. Besides, it will enable the Department to match information available in Annual Information Returns (AIRs) at an all India level. It will also help in implementing e-governance facilities for the taxpayers.

(c) The National Data Centre is expected to be set up by August, 2007.

(d) At present the Income Tax Department maintains data base relating to direct taxes in a decentralized manner through 36 Regional Computer Centres (RCC). In respect of indirect taxes, no centralized database is being maintained at present.

(e) Details of direct taxes realized during financial year 2006-07 and outstanding as on 31.1.2007 (in Rs. Crores) are as under:

	Personal	Corporate	Total
Income-tax	1,093	8,051	9,144
Income-tax	43,132	49,122	92,244

Arrears of taxes realised	1,093	8,051	9,144
Arrears of taxes outstanding	43,132	49,122	92,244

(f) Details of pendency of appeals as on 1.4.2006 are as under:

Period of pendency	ITAT	High Court	Supreme Court
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More than 1 years	30498	13593	1578
More than 2 years	14795	7997	1122
More than 5 years	4659	3299	634

Details in respect of pendency of appeals for periods exceeding 180 days and three years are not being maintained.